

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17267/2024

[Arising out of impugned final judgment and order dated 21-08-2023 in MACA No. 412/2022 passed by the High Court of Orissa at Cuttack]

RINA RANI MALLICK

Petitioner(s)

VERSUS

SUSIM KANTI MOHANTY & ANR.

Respondent(s)

Date : 23-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Chitta Ranjan Mishra, Adv.  
Mr. Deepak Jyoti Ghildiyal, Adv.  
Mr. Avinash Kumar Jain, Adv.  
Mr. Shakti Kanta Pattanaik, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr.Chitta Ranjan Mishra, learned counsel for the petitioner(s). None appears on behalf of the respondent(s) in spite of service of notice.

Arguments concluded.

Judgment reserved. Written submission(s)/short note(s) be filed within two days.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR